

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2697
ANSWERED ON:19.12.2003
AMENDMENTS TO THE NOTARIES ACT
SURESH KODIKUNNIL;T. GOVINDAN;V.S. SIVAKUMAR

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government propose to make necessary recommendation and amendments to the Notaries rules to enhance the number of Notaries from 375 to 1000 based on the request from the State Government of Kerala

(b) if so, the details thereof;

(c) whether the Government has initiated steps to accord sanction for the proposal for computerization of the official language(Legislation) Commission at the expenses of Government of India as proposed by the State Government of Kerala; and

(d) if so, the details thereof?

Answer

MINISTER OF STATE FOR LAW & JUSTICE (SHRI P.C.THOMAS)

(a)&(b): There is no such proposal. The maximum number of notaries fixed for the State of Kerala is 750 out of which 375 can be appointed by the State Government and 375 by the Central Government. The request of the State Government of Kerala for enhancement of the number of notaries to 1000 was examined and it was not found feasible to do so, as the quotas for number of notaries in various States/Union territories have recently been fixed for the purpose of uniformity throughout the country.

(c): No, Sir.

(d): Does not arise.